GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *281

TO BE ANSWERED ON THE 16TH MARCH, 2021/ PHALGUNA 25, 1942 (SAKA)

SEDITION LAW

*281. SHRI ANUMULA REVANTH REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the number of cases registered under the offence of sedition across the country during the last ten years including the current year, State/UT-wise and year-wise;
- (b) the details of the conviction rate of sedition cases and the steps taken for speedy trial in these cases;
- (c) whether the Government proposes to scrap the present provisions of the Code of Criminal Procedure (CrPC) and the Indian Penal Code (IPC) concerning sedition; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION No. 281 FOR ANSWER ON 16TH MARCH, 2021

(a) & (b): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. The respeonsibility for maintaining law and order, including registration, investigation and prosecution of crime rests primarily with the respective State Government. The National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". NCRB started collecting data on cases registered under the offence of Sedition (Section 124 (A) of the Indian Penal Code, 1860) from 2014 onwards. Published Reports are available till the year 2019. State/UT-wise data on cases registered, cases charge-sheeted, cases convicted, cases in which trials completed and conviction rate under the offence of sedition is at Annexure.

(c) & (d): Amendment of criminal law is a continuous process.

ANNEXURE L.S.S.Q.NO. 281 FOR 16.03.2021

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Cases in which Trials Completed (CTC) and Conviction Rate (CVR) under Sedition during 2014-2019

SL	State/UT			2014			2015					2016					2017					2018					2019				
		CR	CCS	CON	CTC	CVR	CR	CCS	CON	CTC	CVR	CR	CCS	CON	CTC	CVR	CR	CCS	CON	CTC	CVR	CR	CCS	CON	CTC	CVR	CR	CCS	CON	CTC	CVR
1	Andhra Pradesh	1	0	0	0	-	0	0	0	0	-	1	1	1	1	100	0	0	0	0	-	1	0	0	0	-	0	1	0	0	-
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	-	0	0	0	0	_	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
3	Assam	1	1	0	0	-	0	0	0	0	-	0	0	0	0	-	19	7	0	3	0	17	11	0	10	0	17	7	0	12	0
4	Bihar	16	0	0	0	-	9	0	0	0	-	0	0	0	0	-	0	0	0	0	_	0	0	0	0	-	0	0	0	0	-
	Chhattisgarh	1	1	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	3	3	0	0	-	1	0	0	0	-
	Goa	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
	Gujarat	0	0	0	0	-	2	1	0	0	-	0	0	0	0	-	0	1	0	0	-	0	0	0	0	-	0	0	0	0	-
8	Haryana	0	0	0	1	0	3	2	0	2	0	12	7	0	1	0	13	9	0	1	0	1	1	1	1	100	2	0	0	0	-
9	Himachal Pradesh	1	0	0	0	-	0	0	0	0	-	1	1	0	0	-	5	1	0	0	-	0	0	1	1	100	1	0	0	0	-
10	Jammu & Kashmir*	0	0	0	0	-	1	0	0	0	-	0	0	0	0	-	1	0	0	0	-	12	1	0	0	_	11	2	0	0	-
	Jharkhand	18	10	1	3	33.3	0	2	0	2	0	0	0	0	0	-	1	0	0	0	-	18	17	0	0	-	3	0	0	16	0
-	Karnataka	0	0	0	0	-	3	1	0	0	-	3	1	0	0	-	0	0	0	0	-	2	2	0	1	0	22	13	0	0	-
	Kerala	5	0	0	0	-	3	0	0	0	-	3	0	0	0	-	1	0	0	0	-	9	0	0	0	-	4	0	0	0	-
14	Madhya Pradesh	0	0	0	0	-	0	0	0	0	-	2	1	0	0	-	1	1	1	2	50	1	1	0	0	-	1	1	0	0	-
15	Maharashtra	0	0	0	0	-	1	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
16	Manipur	0	0	0	0	-	1	0	0	0	-	0	1	0	1	0	0	1	0	0	-	4	0	0	0	-	1	0	0	0	-
17	Meghalaya	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
18	Mizoram	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
19	Nagaland	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	8	5	1	1	100
20	Odisha	2	2	0	0	-	0	0	0	0	-	1	0	0	0	-	3	0	0	0	-	0	0	0	0	-	2	4	0	0	-
21	Punjab	0	0	0	0	-	1	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
22	Rajasthan	0	0	0	0	-	1	0	0	0	-	1	2	0	0	-	1	1	0	0	-	0	0	0	0	-	4	1	0	0	-
23	Sikkim	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
24	Tamil Nadu	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	3	1	0	0	-	1	1	0	0	-	4	0	0	0	-
25	Telangana	0	0	0	0	-	1	0	0	0	-	2	0	0	0	-	0	1	0	0	-	0	0	0	0	-	1	0	0	0	-
26	Tripura	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
27	Uttar Pradesh	0	0	0	0	-	0	0	0	0	-	6	2	0	0	-	1	1	0	0	-	0	0	0	0	-	10	5	0	1	0
28	Uttarakhand	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	1	0	0	0	-	0	0	0	0	-	0	0	0	0	-
29	West Bengal	2	0	0	0	-	4	0	0	0	-	1	0	0	0	-	1	3	0	0	-	0	1	0	0	-	0	1	0	0	-
	TOTAL STATE(S)	47	14	1	4	25	30	6	0	4	0	33	16	1	3	33.3	51	27	1	6	16.7	69	38	2	13	15.4	92	40	1	30	3.3
30	A&N Islands	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
31	Chandigarh	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
32	D&N Haveli**	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	l -	0	0	0	0	-	0	0	0	0	-
33	Daman & Diu**	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
34	Delhi	0	0	0	0	-	0	0	0	0	-	2	0	0	0	-	0	0	0	0	-	1	0	0	0	-	1	0	0	0	-
35	Lakshadweep	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
36	Puducherry	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
	TOTAL UT(S)	0	0	0	0	-	0	0	0	0	-	2	0	0	0		0	0	0	0	l -	1	0	0	0	-	1	0	0	0	-
	TOTAL (ALL INDIA)	47	14	1	4	25	30	6	0	4	0	35	16	1	3	33.3	51	27	1	6	16.7	70	38	2	13	15.4	93	40	1	30	3.3

Conviction Rate = (Cases Convicted) / (Cases in which Trials Completed) * 100 Note: Due to non-receipt of data from West Bengal in time for 2018 has been used.

*Now UT of Jammu and kashmir and Ladakh ** Union Territories of Dadra and Nagar Haveli and Daman and Diu have now been merged. Source: Crime in India